

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-526**  
IB-2419/ND/2019  
IA/4980/2020

**IN THE MATTER OF:**

Anupam Kumar Thakur.

**Vs.**

Asian Developers Ltd

....Applicant

.....Respondent

**SECTION**

U/s 7 IBC code 2016

**Order delivered on 08.01.2021**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Advocate Nikunj Hurria

For the Respondent

: Adv. Naincy Jain with Mr. Zoheb Hossain (Sr. Standing Counsel) for the Income

Tax Department

**ORDER**

By filing this application, the Applicant/Financial Creditor seeks permission to withdraw the CP-2419/2019.

We have heard the Ld. Counsel appearing for the Applicant/Financial Creditor and perused the averments made in the application. Permission to withdraw the application is granted. Accordingly, CP-2419/2019 is **DISMISSED** as **WITHDRAWN**. With the order the present application stands disposed off.

-Sd/-

**(K.K. VOHRA)**  
**MEMBER (T)**

-Sd/-

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**